

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21367/2007

(From the judgement and order dated 12/10/2007 in TMSA No. 2/1999 of The HIGH COURT OF MADRAS)

KHODAY INDIA LTD.

Petitioner(s)

VERSUS

SCOTCH WHISKY ASSOCIATION & ORS.

Respondent(s)

(With appln(s) for permission to submit additional document(s) and prayer for interim relief)

Date: 22/04/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. R.F.Nariman, Sr. Adv.

M/s. Gopal Jain, S. Srinivasan,
Laxmi Narayan, Vanita Bhargava,
Ajay Bhargava, Amit Verma,
Nupur Mukherjee, Advs. for

M/S. Khaitan & Co.

For Respondent(s) Mr. Ashok H. Desai, Sr. Adv.

M/s. Zubin Morris, Shruti Chaudhary,
Meneka Guruswamy, Swati Sinha, Advs. for

M/S Fox Mandal & Co.

UPON hearing counsel the Court made the following
ORDER

Mr. R.F.Nariman, learned senior counsel appearing for the petitioner commenced his arguments at 11.20 a.m. and concluded at 3.00 p.m. Thereafter Mr. Ashok Desai, learned senior counsel appearing for the respondents made his arguments till the Court rose for the day. The matter remained part-heard.

[SUMAN WADHWA]
COURT MASTER

[P.S.TYAGI]
COURT MASTER